

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 108**

**IA(I.B.C)/994(CH)2024**

**And**

**C.P. (IB)/4(CH)2024**

**IN THE MATTER OF:**

**Kamla Mehrotra**

...

**Petitioner**

**Under Section: 94, 99, IBC 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Aalok Jagga and Mr. APS Madaan, Advocates

**For the Central Bank of India** : Mr. Lakshay Bansal, Advocate

**For the RP** : Mr. Viren Sharma and Mr. Pradeep Singh,  
Advocates

**ORDER**

**IA(I.B.C)/994(CH)2024**

This application has been filed for placing on record the report of RP filed under Section 99. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/994(CH)2024 is disposed of with a direction to tag the same with the main petition.

**C.P. (IB)/4(CH)2024**

Objections to the report be filed within one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 22.08.2024 for arguments.

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**

July 15, 2024  
Priyanka